

from the concerned authorities in the State and Central Government and the number of complaints received by National Human Rights Commission has also been increasing.

(c) In this regard, Staff Inspection Unit (SIU), Ministry of Finance conducted study of the manpower requirement of the NHRC and made its recommendations. Ministry of Home Affairs has examined the report of SIU, in consultation with the Department of Expenditure, Ministry of Finance and has provided manpower as approved by the Ministry of Finance.

In addition to issuing reminders, conditional summons, summons and bailable warrants for expediting receipt of reports, the National Human Rights Commission has been holding Camp Sitzings in different States for expediting disposal of the same.

#### **Foreign institutions funding NGOs without clearance**

1923. SHRI RAVI PRAKASH VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether many foreign institutions/agencies are funding individual, NGOs or organization without getting clearance from the Ministry of Home Affairs;

(b) if so, the details thereof;

(c) whether such foreign institutions/agencies are interfering in the country's internal affairs and of abetting communal disharmony;

(d) if so, the names of such institutions/agencies; and

(e) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Foreign donor agencies are not required to seek clearance from the Ministry of Home Affairs for funding Non-Governmental Organisations/individuals, as only NGOs working in India are required to seek registration or obtain prior permission under the provisions of Foreign Contribution Regulation Act, 2010 from Ministry of Home Affairs.

(c) to (e) There were inputs from various agencies that certain amounts have been credited from certain foreign institutions/agencies to some Indian NGOs which are not registered under the provisions of FCRA, 2010. Hence, to keep a watch on such recipients, the credits from such foreign institutions/agencies have been put under prior reference category under FCRA, 2010. On various occasions since December 2011, 16 donor agencies have been put in prior reference category.